



IN THE INCOME TAX APPELLATE TRIBUNAL, RAJKOT BENCH, RAJKOT
BEFORE DR. ARJUN LAL SAINI, AM.

&

DIESH MOHAN SINHA, JM

आयकरअपीलसं./ITA No.891/RJT/2024

(निर्धारणवर्ष / Assessment Year: (2016-17)

(Hybrid Hearing)

Kana Lakha Modhvadiya. Ta Ranavav-360545.	Vs.	The Jt. CIT, Range-1, Jamnagar.
स्थायीलेखासं./जीआइआरसं./PAN/GIR No.: AGUPM1893M		
(Respondent)		

Appellant by : Withdrawal Application by the assessee
Respondent by : Shri Abhimanyu Singh Yadav, Ld. Sr. DR
Date of Hearing : **27 /01 /2025**
Date of Pronouncement : **28 /01 /2025**

आदेश / ORDER

PER DINESH MOHAN SINHA, JM:

Captioned appeal filed by assessee pertaining to Assessment Year 2016-17, is directed against order passed by Commissioner Of Income Tax (Appeal), Order dated 14/08/2024, which intern arises out of order passed by Assessing Officer dated 25/08/2022 u/s 271D of The Income Tax Act, 1964.

2. By way of letter dated 23/12/2024 assessee submitted that he has opted benefit of the “**Direct Tax Vivad Se Vishwas Scheme, 2024**”. Form No.04 dated 16/01/2025 with acknowledgement number 827384341160125 is placed on record and requested for withdrawal of appeal.

3. On the other hand, the Ld. Sr. DR for the Revenue did not have any objection if the said appeal is withdrawn by the assessee.



4. We have heard both the parties and gone through request of the assessee and noted that assessee has prayed for withdrawal of the appeal. We allow assessee to withdrawal the appeal.

5. In the result, the appeal of the assessee (in ITA No. 891/RJT/2024 for AY.2016-17) is dismissed as withdrawn.

Order pronounced in the open court on 28/01/2025.

Sd/-
(Dr. A.L. SAINI)
ACCOUNTANT MEMBER

Sd/-
(DINESH MOHAN SINHA)
JUDICIAL MEMBER

Rajkot

दिनांक/ Date: 28/01/2025

Copy of the Order forwarded to

1. The Assessee
2. The Respondent
3. The CIT(A)
4. Pr. CIT
5. DR/AR, ITAT, Rajkot
6. Guard File

By Order

Assistant Registrar/Sr. PS/PS
ITAT, Rajkot